

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**OA-1393/2018
MA-1561/2018**

New Delhi, this the 09th day of July, 2018

**Hon'ble Sh. K.N. Shrivastava, Member (A)
Hon'ble Sh. S.N. Terdal, Member (J)**

Sh. Sunil Parashar, aged 55 years,
S/o Sh. J.P. Sharma R
R/o No. 17/4 Railway Colony, Delhi Kishanganj,
Delhi-7,
Working in Section Engineer Electric
TRS/TKD New Delhi. ... **Applicant**

(through Sh. Lalta Prasad)

Versus

1. Union of India,
Through General Manager,
Western Central Railway, Jabalpur.
2. The Divisional Railway Manager,
Western Central Railway, Kota, Rajasthan.
3. The Sr. Divisional Electrical Engineer,
Electrical Locl Sed, Tuglakabad,
New Delhi. ... **Respondents**

(through Sh. Shailendra Tiwary)

ORDER(ORAL)

Hon'ble Sh. K.N. Shrivastava, Member (A)

Through the medium of this OA, the applicant has prayed for the following relief:

“(a) Direction to the respondents to conduct the fair and transparent enquiry with opportunity to applicant regarding aforesaid charge sheets.”

2. The applicant has not produced copies of the pending ten charge sheets. He has given the numbers of charge sheets and the dates when they

were issued to him, in his representation dated 25.04.2011 (Annexure A-4) addressed to Additional (Divisional) Railway Manager. It is noticed that these charge sheets have been issued to him between the years 1996-2010. Apparently, the applicant has approached this Tribunal in OA No. 988/2012 impugning the charge sheets. The Tribunal vide its order dated 20.04.2012 (Annexure A-7) dismissed the *ibid* OA as withdrawn with liberty to file separate OAs for separate cause of action. The applicant has not acted in accordance with the directions contained in the Tribunal's order dated 20.04.2012. He has approached this Tribunal in the instant OA seeking the relief as mentioned in Para 1 (supra) in regard to the same charge sheets. He has not filed separate OAs as directed in respect of each charge sheet.

3. In these circumstances, we do not find any justification to entertain the present OA and accordingly we dismiss it. We, however, warn the applicant to be very careful in future in filing such OAs.

(S.N. Terdal)
Member (J)

/ns/

(K.N. Shrivastava)
Member (A)